

**HIGH COURT OF SIKKIM
GANGTOK**

No.: 22/Confdl./HCS

Dated: 01/12/2022

NOTIFICATION

In terms of the recommendation made by Principal District & Sessions Judge, Gangtok under Rule 15 of the Sikkim Oath Commissioners (Appointment & Control) Rules, 2008, the names of following Advocates are removed from the list of Oath Commissioners appointed vide notification no. 38/HCS and 41/HCS dated 30.09.2021:-

1. Mr. Avinash Dewan;
2. Mr. Chewang Norbu Bhutia;
3. Mr. Pratap Sharma; and
4. Ms. Saroja Chettri.

By Order,

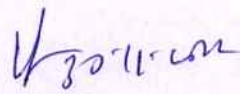
Sd/-
(K.W. Bhutia)
REGISTRAR GENERAL

Memo No.: **8(35)Confdl./HCS/** 8414-35

Dated:

Copy to: 01/12/2022

1. Mr. Avinash Dewan, Gangtok;
2. Mr. Chewang Norbu Bhutia, Gangtok;
3. Mr. Pratap Sharma, Gangtok;
4. Ms. Saroja Chettri, Gangtok;
5. Principal District and Sessions Judge, Gangtok;
6. Chief Judicial Magistrate-cum- Sr. Civil Judge, Gangtok;
7. Advocate General, Government of Sikkim, Gangtok;
8. Additional Advocate General, Government of Sikkim, Gangtok;
9. Director, Sikkim Judicial Academy, Sokeythang, Gantok;
10. All District & Sessions Judges;
11. Legal Remembrancer-cum-Secretary, Law Department, Government of Sikkim, Gangtok;
12. Member Secretary, Sikkim State Legal Services Authority, Development Area, Gangtok;
13. All Chief Judicial Magistrates-cum-Civil Judges;
14. All Sr. Civil Judges-cum-Judicial Magistrates;
15. All Civil Judges-cum-Judicial Magistrates;
16. President, Bar Association of Sikkim, Gangtok (High Court & Subordinate Courts);
17. President, High Court Bar Association, Gangtok;
18. President, Namchi Bar Association, Namchi;
19. Deputy Solicitor General of India, Gangtok;
20. All District Magistrates;
21. Additional Secretary, Home Department, Government of Sikkim for publication in Government Gazette;
22. Computer Cell, High Court of Sikkim for publication in the website of the High Court of Sikkim;
23. Guard file; and
24. File.


REGISTRAR